

National Company Law Tribunal

Allahabad Bench

CP NO. 57/ALD/2017

CA NO. 6/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE COMPANY: *Julest Securities Pvt Ltd*

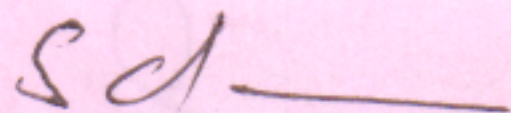
SECTION OF THE COMPANIES ACT: *230/232 of the companies Act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Rahul Agarwal	Advocate	<del>Respondent</del> Petitioner	(Archi Agarwal)
<u>2.</u>	Archi Agarwal (Proxy)	Advocate	Petitioner	
<u>3.</u>	Varad Nath (Proxy)	Advocate	Petitioner	

CP No.57/ALD/2017, CA No.6/ALD/2017

Shri Varad Nath along with Archi Agarwal, proxy for the petitioner counsel Rahul Agarwal. The case is taken up for pronouncement of order in the present Company Petition arising out of and connected with CA No.43/ALD/2017 for sanction of proposed company scheme of demerger among the applicant's company. The order in detail is recorded separately. The present Company Petition is allowed in terms of the detail order. In the respect the proposed Company Scheme is approved and hereby sanctioned to be acted upon by the parties concern. Further the petitioner companies to pay cost of Rs.20,000/- to the Central Govt. through the office of the Regional Director (NR) or ROC, Kanpur as the case may be. Such cost to be paid within four weeks from receipt of the authenticate copy of the order. The Petition is allowed and accordingly stands disposed of.

Dated:13.10.2017

  
H.P. Chaturvedi, Member (Judicial)

Typed by:  
P.K. Jyoti